

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3093/2001

Monday, this the 12th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

1. Pradeep Kumar Sharma,  
S/o Late Sh. Shiv Kumar Sharma  
(Demised - Binder),  
Govt. of India Press, Aligarh (UP)

Residential address:

House No. 114, Dubey Ka Purva,  
Manik Chowk Pulia,  
Aligarh (UP)

2. Nalni Kant Sharma,  
S/o Late Shri Shiv Kumar Sharma,

Residential address :

House No. 114, Dubey Ka Purva,  
Manik Chowk Pulia,  
Aligarh (U.P.)

... Applicants

(By Advocate: Shri D.N. Sharma)

Versus

1. Union of India  
Through : The Secretary to the Govt. of  
India, Ministry of Urban Development,  
Nirman Bhawan, New Delhi

2. The Director of Printing,  
Government of India,  
Nirman Bhawan, New Delhi

3. The Manager,  
Government of India Press,  
Aligarh (U.P.)

.. Respondents

O R D E R (ORAL)

One of the two applicants, namely, Shri P.K. Sharma, being the elder son of the deceased employee, was considered for appointment on compassionate ground and was brought on the waiting list for appointment in a <sup>2</sup> Group 'D' post. By respondents' letter dated 26.2.1996 (Annexure A-2) he was informed that he will be appointed in his turn. In course of time thereafter the aforesaid

3

applicant lost his eye vision to the extent that he could not be appointed in Group 'D' post. His eyes were examined by the Chief Medical Superintendent, Distt. Malkhan Singh Hospital, Aligarh, on 13.12.2000 and a certificate was issued declaring the aforesaid applicant as unfit for appointment in Group 'D' post in Government Press Department. The other applicant, namely, Shri N.K. Sharma, who is junior to Shri P.K. Sharma, was thereafter called for interview on 24.7.2001 along with original certificate etc. He has appeared at the interview, but there is no response from the respondents as to the fate of the proposal for <sup>his</sup> appointment on compassionate basis in place of his elder brother. Accordingly, he has made two representations in the matter, one on 11.9.2001 and another on 24.10.2001 (Annexures A-7 & A-8). There is no response from the respondents.

2. Having regard to the submissions made by the learned counsel and the aforesaid facts and circumstances, I find that the interest of justice will be duly met in this case by disposing of the present OA at this very stage without issuing notices with a direction to the respondent-authority to consider the aforesaid pending representations and to pass a reasoned and a speaking order expeditiously and, in any case, within a maximum period of two months from the date of receipt of a copy of this Order.

3. The OA is disposed of in the aforesated terms. No costs.

(3)

4. Registry is directed to send a copy of the OA along with this order to the respondents.

  
(S.A.T. Rizvi)  
Member (A)

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